

DIVISION BENCH  
COURT - I

**O-211**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/859(KB)2010  
COMP.APPL/498(KB)2015,  
COMP.APPL/1810(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>RAJ SHEKHAR AGARWAL &amp; ANR VS PRAGATI 47 DEVELOPMENT LTD &amp; ORS.</b>
UNDER SECTION	<b>SEC. 241(1) SEC. 242(4)</b>

**Appearances (via video conferencing/physically)**

Mr. Ratul Das, Adv. : For Petitioner  
Mr. Abhidipta Tarafdar, Adv.  
Mr. S. Rudra, Adv.

Mr. Zeeshan Haque, Adv. : For R1  
Mr. Ram Maroo, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. Supplementary affidavit has been filed in terms of order dated 7<sup>th</sup> March, 2024.
3. It is mentioned in the affidavit that the wife and two daughters are the only legal heirs of the deceased respondent No. 2 to the best of the knowledge of the deponent. We are not satisfied with this affidavit. There has to be a categorical statement as to who are the legal heirs and also some document to support this. This affidavit, is therefore, rejected.
4. Ld. Counsel for the applicant is at liberty to file a fresh affidavit containing the above mentioned information.
5. Post this matter on **27/6/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**